

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI

O.A. NO. 549 OF 2023

IN THE MATTER OF:-

Dinesh Jain & Anr.

.....Applicant

Versus

Govt of NCT of Delhi & ors.

....Respondents

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Through

*Puja Kalra*

PUJA KALRA

Standing Counsel MCD

Chamber No. 430, Block-I,  
Delhi High Court, New Delhi.

Mob. 9312839323

*New Delhi  
dated :- 3/7/25*

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
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I, Naveen, aged 46 years, Occupation: Service, having office at: 25<sup>th</sup> Floor, RP cell/MCD, civic Centre, New Delhi – 110002, do hereby solemnly affirm on oath as under:

1. That it is humbly submitted that I am presently working as Assistant Commissioner, RP Cell, MCD and fully conversant with the facts of the case on the basis of the record maintained and made available in this regard and as such am competent to depose and swear the present affidavit on behalf of the respondent/ MCD.
2. That it is humbly submitted that the present application was filed by the applicant against the mobile tower installed at a park situated at SDMC (Now MCD), Park DB Block, 6-A, Hari Nagar, Ward No. 11/S (Latitude: 28.621148 Longitude: 77.107308)
3. That the present matter was listed before this Hon'ble NGT on 03 .03.2025 wherein this Hon'ble Tribunal passed directions as follows:-

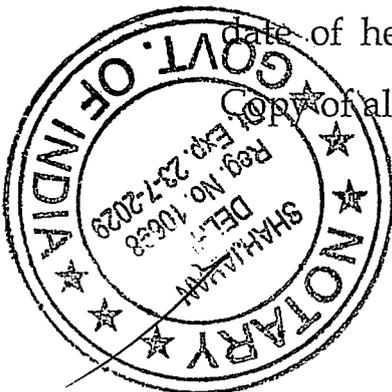
*They are directed to disclose, if any, Writ Petition in respect of the same mobile tower is pending before the High Court of Delhi and also*



*if the mobile tower has been installed/existing on the Tikona Park in respect of which grievance has been raised in the O.A."*

4. That as per record the Municipal Corporation of Delhi passed a policy vide Resolution No. 100 dated 01.09.2022 for permission for installation of Cellular Towers on Wheels COW/MBTS in Municipal Corporation of Delhi areas. Copy of the Policy dated 01.09.2022 is annexed herewith as **ANNEXURE-A**.
5. That as per record the applicant applied for installation of Cellular Tower On Wheels COW/MBTS at South Delhi Municipal Corporation (Now Municipal Corporation of Delhi), Park DB Block, 6-A, Hari Nagar, Ward No. 11/S (Latitude: 28.621148 Longitude: 77.107308)
6. That as per record the permission vide letter no. AC/RPC/SDMC/2021/D-198 dated 16.08.2021 issued by Assistant Commissioner, Remunerative Project Cell, SDMC permitting M/s Indus Towers Ltd. to set up Ground Based monopole (GBM) at SDMC (Now MCD), Park DB Block, 6-A, Hari Nagar, Ward No. 11/S (Latitude: 28.621148 Longitude: 77.107308) has been granted as per norms of the policy. It is further submitted that there is no violation of the rules as per the existing policy. Copy of the permission bearing no. AC/RPC/SDMC/2021/D-198 dated 16.08.2021 is annexed herewith as **ANNEXURE-B**.
7. That it is submitted that the same mobile tower case is pending in Hon'ble High Court of Delhi in the matter W.P.(C) 12547/2021 titled DB Block RWA Hari Nagar V/S SDMC & ORS. The next date of hearing in Hon'ble High Court of Delhi is 25.07.2025.

Copy of all orders attached herewith. (**Annexure-C**)



*[Signature]*  
DEPONENT

Assistant Commissioner  
Ramunerative Project Cell, MCD

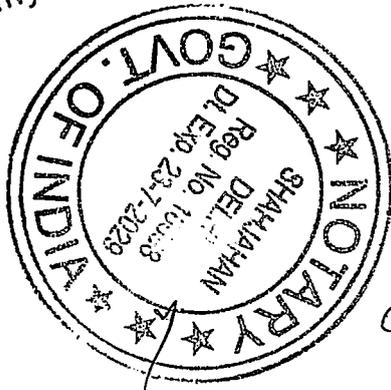
VERIFICATION:

03 JUL 2025

Verified at Delhi on this \_\_\_ day of Oct 2023, that the contents of the above affidavit are true and correct to my knowledge derived from the official records maintained by the MCD and I believe the same to be true and correct.

03 JUL 2025

*[Signature]*  
I identify the Deponent who has signed in my Presence



*[Signature]*  
DEPONENT  
Assistant Commissioner  
Ramunerative Project Cell, MCD

VERIFIED THAT THE DEPONENT  
[Signature]  
has solemnly affirmed before me at Delhi  
on [Signature] that the contents of the affidavit which  
have been read & compared with me are  
true and correct to my & knowledge  
Notary Public

*[Signature]*

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MUNICIPAL CORPORATION OF DELHI  
REMUNERATIVE PROJECT CELL  
Dr. Shyama Prasad Mukherjee Civic Centre (25th Floor),  
Jawaharlal Nehru Marg, New Delhi-110002, Ph. No. 011-2322-7514

No.:- AC/RPC/MCD/2022/D- 850

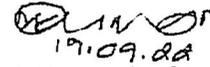
Date: 19.09.2022

**Subject:-** Implementation of Policy for (i) Setting up Communication Cellular Mobile Towers on Wheels (COW)/MBTS and (ii) Setting up Mobile Towers on lands/Buildings/properties owned and managed by MCD.

The Competent Authority vide Decision/ resolution No. 100 dated 01.09.2022 has approved the **Implementation of Policy** for (i) Setting up Communication Cellular Mobile Towers on Wheels (COW)/MBTS and (ii) Setting up Mobile Towers on lands/Buildings/properties owned and managed by MCD (copy enclosed) under the jurisdiction of Municipal Corporation of Delhi for compliance by all concerned.

2. This policy shall come into force with immediate effect.

Encl: as above

  
19.09.22

Assistant Commissioner  
R.P. Cell, MCD

Assistant Commissioner  
Remunerative Project Cell, MCD

Copy to:-

1. Special Officer, MCD for kind information
2. PS to Commissioner, MCD for kind information of Commissioner, MCD
3. All Addl. Commissioners, MCD
4. All DCs & ADCs, MCD
5. Director (IT) – for uploading the policy on website of Corporation

Item No.110

Implementation of Policies for (i) Setting up Communication Cellular Mobile Towers on Wheels (COW)/MBTS and (ii) Setting up Mobile Towers on Lands/Buildings/properties owned and managed by MCD

Decision/Resolution

Decision No. 100 Dt. 01-09-2022

Commissioner vide his letter No. F.33/R.P.Cell/MCD/158/ C&C 23/08/2022 has submitted the proposal for Implementation of Policy for (i) Setting up Communication Cellular Mobile Towers on Wheels (COW) /MBTS and (ii) Setting up Mobile Towers on lands/Buildings/properties owned and managed by MCD.

Erstwhile South DMC and erstwhile North DMC already implemented said policies and earned revenue on this count. Now, Commissioner(MCD) has proposed the policy for the Municipal Corporation as a whole.

In view of above, the proposal of the Commissioner (MD) for the unified Corporation is approved. This would be subject to the orders of the NGT/High Court/Supreme Court, etc.

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**MUNICIPAL CORPORATION OF DELHI  
(REMUNERATIVE PROJECT CELL)**

No. No. F.33/B.P.Cell/MCD/158/C&G.....

Date : 23/8/2022

From: **The Commissioner,**  
Municipal Corporation of Delhi,  
Dr. Shyama Prasad Mukherjee Civic Centre,  
Jawahar Lal Nehru Marg,  
New Delhi-110002.

To: **The Municipal Secretary,**  
Municipal Corporation of Delhi,  
Dr. Shyama Prasad Mukherjee Civic Centre,  
Jawahar Lal Nehru Marg,  
New Delhi-110002.

Sub: **Implementation of Policies for (i) Setting up Communication Cellular Mobile Towers on Wheels (COW)/MBTS and (ii) Setting up Mobile Towers on lands/Buildings/properties owned and managed by MCD**

A policy (**Annexure-A**) for the permission of setting up Communication Cellular mobile Towers on wheels (COWs)/MBTS in erstwhile SDMC area was approved by Corporation vide resolution No. 259 dated 04.01.2020. This policy enabled SDMC to permit and regularise the Communication Cellular Mobile Towers on Wheel/MBTS and also laid foundation to generate revenue for the corporation. Apart from the above, an another policy (**Annexure-B**) for permission for installation of Mobile Towers (GBM, GBT, RTT, RTP & Any other Telecom Infrastructure not specifically mentioned) on land/properties owned and managed by SDMC, on same terms and conditions with slight changes as mentioned below for COW/MBTS was implemented in erstwhile SDMC with the approval of Corporation vide its Resolution No.244 dated 20.01.2021 :

	<b>COW/MBTS</b>	<b>GBM, GBT, RTT, RTP, RTP &amp; Any other Telecom Infrastructure not specifically mentioned</b>
Period of allotment of space	Three years	Five years
Monthly Rental Charges	Rs.339/- per sq.ft. per month	Rs.339/- per sq.ft. per month or Rs.50,000/- whichever is higher
Grant of Permission	Within 7 working days of completion of all formalities including deposition of monthly rental charges and security deposit	Within 3 working days of completion of all formalities including deposition of monthly rental charges and security deposit

2. Erstwhile NDMC also adopted two policies i.e. (i) Policy for permission of setting up Communication Cellular Mobile Towers on Wheels COWs-(Annexure-C), and (ii) Policy (Annexure-D) for permission for mobile towers on lands/Buildings/properties as well as roof top of properties of North DMC with the approval of Corporation vide its Resolution No.218 dt. 26.11.2020 & Resolution No.120 dt. 21.10.2021 respectively on same terms & conditions as of SDMC. The policies adopted by North DMC are replication of the policies of SDMC. However, there were no policy in this regard in erstwhile EDMC.
3. The salient features of policies adopted by erstwhile SDMC and North DMC for (i) setting up Communication Cellular Mobile Towers on Wheels COWs (ii) setting up mobile towers on lands/Buildings/properties as well as roof top under their jurisdiction are as under :
- i. The Mobile Towers shall be set up in public places like parking lots, parks, markets, other vacant spaces and along road sides (wherever possible) and on public buildings, Toilets, CTCs, Community Halls etc. The maximum area per Mobile Tower shall be allotted upto 50 sq.mtrs. with maximum width upto 8 meters (including the space required for guy wires /anchor wires etc.).
  - ii. The monthly rental charges for the land allotted for Mobile Tower shall be @ Rs.339/- (Rs. Three Hundred Thirty Nine only) per sq.ft./per month + applicable taxes (including co-sharing with other Telecom Service Providers) or Rs. 50,000/- whichever is higher. The monthly rental charges for the land allotment shall be enhanced after every three years @ 8% per annum, compounding on yearly basis. Besides, the revision of rates will be within the absolute discretion of the MCD.
  - iii. The MCD will provide bare space for placement and operational requirement for the Mobile Towers for a maximum period of three years in respect of temporary infrastructure (COW/MBTS) and Five Years in respect of Permanent Infrastructure (GBT, GBM, RTT, RTP and any infrastructure other than these) and minimum period of three months.
  - iv. The maximum height of any structural element installed i.e. Mobile Towers will be upto 30 mtr. above the ground level at any location.
  - v. The space upto the maximum of 50 sq.mtrs. will be considered including all these facilities and no excess space will be covered by the telecom service provider/infrastructure provider.
  - vi. The telecom service provider/infrastructure provider at its own cost shall take the necessary statutory permissions/certificates if required for the same from any other agency or department as per law.
  - vii. No Commercial advertisement shall be allowed at the site and the selection of site for installation of Mobile Towers and its operation shall be such that it should not disturb the free moments of the traffic/public.
  - viii. If any Mobile Tower is found installed without permission after issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges.



AMIT KUMAR

4. The policies already in force in erstwhile SDMC and North DMC to be enforced in the whole area of MCD has been concurred by Finance Department on 20.06.2022 with following suggestion. The suggestion of Finance Department and reply thereto by the Department are as under:-

Sl. No.	Suggestions of Finance	Reply
i)	<p>As per existing policy the period for temporary infrastructure (COW/MBTS) is 5 years and the Monthly rental charges are enhanced after every 3 years 8% per annum, compounding on yearly basis, which results enhanced MLC for 4th &amp; 5th year whereas under Section-I Terms &amp; Condition, point No.4 of proposed policy, the tenure is proposed to be 3 years and if telecom service provider/infrastructure provider needs to operate the allotment and after completion of three year, then the request/application/permission will be treated as "AFRESH".</p> <p>In the proposed scenario, the effect of enhancement @ 8% after every three years would be 'NIL'. If, department proposed the tenure of temporary infrastructure (COW/MBTS) to be 3 years, then, finance would suggest that, the enhancement of 8% per annum compounding, may be calculated on yearly basis.</p>	<p>Treatment of application afresh after 3 years in clause 4 is for due diligence to see whether he still possesses relevant documents like SACFA etc. whereas extension beyond 3 years will be as per clause 3 of section I.</p>
ii)	<p>In point No.21, department is proposing that telecom service provider/infrastructure provider shall not have any advertisement right at the site, without written permission from Commissioner/MCD.</p> <p>Department may clarify, what would be permission criteria and whether the revenue would be shared on percentage basis between MCD and provider. Whether advertisement on this media covers under OAP-2017. What effect would happen if this infrastructure falls under any advertisement cluster, which may hurt the commercial interest of advertisement contractor, then unnecessary litigations may arise.</p> <p>Comments of Advertisement may be obtained, this may also effect the revenue of Advertisement Department.</p>	<p>No commercial advertisement will be allowed.</p>



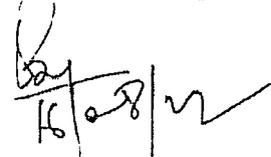
AMIT BHARDWAJ  
ADC/RPC

<p>iii)</p>	<p>In point no. 27, department is proposing that the mobile towers existing before enforcement of this policy, the telecom service providers/ Infrastructure providers have to regularize it within 30 days of notification of this policy by paying arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges. This does not seem appropriate. Following may be clarified:-</p> <p>a) What would be status of already existing permission granted under existing policies of erstwhile SDMC, NDMC &amp; EDMC.</p> <p>b) Whether asking them to get their permission regularized which has already been granted by the department, would not create nay litigation.</p> <p>c) Opinion of Law may be obtained in this regard.</p>	<p>Department modifies as follows:- If any COW is found installed without permission after issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of COW, the telecom company/ service provider will have to submit an affidavit along with other requisite documents</p> <p>(a). Mobile tower for which permissions have been granted under policies of erstwhile SDMC, &amp; NDMC will continue to run as per respective policies up to period of completion of tenure.</p> <p>(b). Not applicable in view of clarification 'a'.</p> <p>(c). After incorporating these suggestions opinion of Law is being taken.</p>
<p>iv)</p>	<p>Under section "Timelines", imposition of penalty time in case of any violation may also be included, for timely considering the complaint/violation.</p>	<p>Department proposes as follow: If Telecom Service Provider/ Infrastructure Provider fails to deposit Advance Monthly Rental Charges and Security Deposit within 15 days of issuance of offer letter, Rs. 2000/- per day or maximum Rs. 50000/- will be charged for extra days.</p>

With reply to the aforesaid observations and after incorporating the suggestions of Finance Department, the draft policy was sent to Law Department for vetting on 05.07.2022. Law department vide its note dated 11.07.2022 observed that "Proposal to be placed before the Special Officer appears more or less a replica of policy already adopted and being placed for its uniform implementation. Therefore, it appears legally in order. The factual accuracy be verified by the department".

5. From the date of implementation of policy, total 129 permission (104-CoW + 22- GBM + 3-RTP) in erstwhile South DMC and 37 permissions (28-CoW + 6-GBM + 3-RTP) in erstwhile North DMC have been given for setting up Mobile Towers. Out of Total 166 permission, 135 Towers have been set up and remaining are on verge of completion. Erstwhile SDMC earned revenue to the tune of Rs. 9.71 Crore and erstwhile North DMC earned Rs. 1.08 Crore in the last financial year i.e. 2021-2022.

6. In view of above, the Special Officer, MCD exercising the powers of Corporation/ Standing Committee under Section 514A of the DMC Act, 1957 (as amended in 2022) be requested to approve the policy "Annexure-A" & "Annexure-B" already adopted in erstwhile South DMC and North DMC, in the whole area falling under jurisdiction of MCD along with changes proposed at para '4'.



COMMISSIONER

MUNICIPAL CORPORATION OF DELHI



AMIT BHARDWAJ  
ADC/RFC



A.A. TAZIR  
ITS  
Addl. Commissioner  
Municipal Corporation of Delhi  
Dr. S.P.J. Ceto Centre  
JLN Marg, New Delhi-110002

**Item No. 14 :— Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) in South Delhi Municipal Corporation areas.**

(i) Commissioner's letter No. F. 33/RP Cell/SDMC/575/C&C dated 4-12-2019.

In the Standing Committee held on 22nd October, 2019, issue of existing unauthorized communications Cellular Towers on Wheels (COWs) hereinafter referred to as COWs was raised. During the course of discussion, it was noted that there is no policy on date governing setting up/establishment of COWs in the South DMC areas. The members expressed that the SDMC should frame a policy for setting up/establishment of COWs in South DMC areas and to generate revenue.

**BACKGROUND AND FACTS**

In number of meetings, the representatives of Cellular Mobile Operators pointed out that the number of complaints are being received regularly from the general public regarding poor signals/call drops while making the cellular phone calls. It was also pointed out that in many cases they face lot of resistance from the residents of the colony/area while installing of cellular towers on rooftop of a building resulted into poor signals.

To resolve this problem, suggestions were received from the representatives that Cellular on Wheels (COWs) may be provided in the area where such types of complaints of poor signals are being received. The COW is a temporary arrangement which can be installed at required location (Public places i.e. markets, parks, on road sides, parking areas and open spaces in Departments' premises, etc.).

Accordingly, the proposal was moved and the Addl. Cmr. (Engg.) observed that this proposal needs mention of the terms and conditions as well as revenue earning options in detail.

In this regard, the documents/policies/information have been collected from various departments/States where such type of COWs are being permitted i.e. New Delhi Municipal Council (NDMC), Haryana, Defence, Maharashtra, Uttarakhand, Orissa, etc.

**OPINION OF LAW**

The matter was studied and the opinion of Law Deptt. was also obtained on this issue. The opinion of Law Department is reproduced as under :—

1. The department has not placed on record a copy of notification dated 15-11-2016 issued by Ministry of Communications (Department of Communications) published in the Gazette of India on 16<sup>th</sup> Nov., 2016. This notification has been issued in exercise of powers conferred by Sub-section (1) of Clause (e) of Sub-section (2) of Section 7 read with Sections 10, 12 & 15 of the Indian Telegraph Act, 1885. A copy of the aforesaid notification having been downloaded from the official website is placed opposite for perusal and consideration of the Engineering Wing to bring its terms and conditions within the ambit of aforesaid notification.
2. The notification deals with the rules framed by the Central Govt. with respect to under-ground infrastructure and over-ground infrastructure (Mobile Towers). Therefore, while making any policy and terms and conditions governing the contemplated policy, the department should not frame any condition de hors the rules contained in the aforesaid notification.
3. A perusal of the notification shows that the SDMC being a local authority is covered under the definition of appropriate authority and it can exercise the powers with respect to framing of policies, terms and conditions within the rules framed by the Central Govt. and conditions governing the license U/s 430 of the DMC Act, 1957.

4. As per mandate of the aforesaid rules, the SDMC is required to appoint a Nodal Officer for the purpose of the rules contained in the aforesaid notification to deal with the contemplated policy of the Corporation.
5. The SDMC is also required to develop an electronic application process if the same has not been established by the State Govt.
6. Chapter-3 of the aforesaid notification contains a detailed list of supporting documents to be provided by the licensee in support of his application, the department may take into consideration while finalizing its list of documents required for processing applications for granting approval for COW under the contemplated policy.
7. The aforesaid notification empowers the SDMC to fix one-time administrative charges for every application which shall not exceed ten thousand rupees. Therefore, the department is at liberty to fix the administrative charges which should not be over and above ten thousand rupees.
8. In addition to one time administrative expenses, the SDMC may also charge license fee as it may deemed fit with its proper justification and approval of the competent authority. It is significant to mention here that under Settlement Agreement arrived before Delhi High Court through mediation, the SDMC is entitled to recover Rs. 2 lacs for 5 years as license fee.

Therefore, the Engineering Department may take into consideration this aspect while giving its proposal to competent authority for enhancement of the license fee with proper justification.

9. The SDMC may also recover the charges for the ground on which COW will exist.
10. Rule 10 of the aforesaid rules inter alia provides the process of examination of application which shall be a part of any policy that may be contemplated by the department.
11. It may be noted that the Proviso of Rule 10 contains the deeming fiction of law providing that if the SDMC fails to either grant permission or reject the same in writing within the specified time, the permission is deemed to have been granted. Therefore, a strong mechanism has to put in place for examination of all the applications and disposal of the same within the specified time to avoid deeming fiction.
12. The Law Department is of the opinion that the contemplated policy of the department should be in conformity of the aforesaid notification containing the rules of over-ground infrastructure (Mobile Towers).

In addition to above, the department may also ensure that the following terms and conditions are appropriately incorporated/inserted in the contemplated policy :—

- (i) A complete mechanism to deal with the defaulters of payment of license fee of cell towers, charges of ground, along with absolute power to give direction for relocation of Towers in case of public inconvenience if any contingency arises to meet obligatory functions of the Corporation under which the Corporation.
- (ii) Appropriate condition for indemnification of Corporation in case of any accident arising out of instability of structure of any accidental event resulting to any loss of lives or property.

- 1/3
- (iii) A specific condition for granting of permission for placing COW on the land of Corporation shall not create any right title of interest in favour of the applicant with absolute discretion of the Corporation to direct re-location of the same in case of any need as may be deemed appropriate by the Corporation.
- (iv) The Corporation should also keep liberty to review the charges periodically as and when the situation arises.

The department may draft its preamble for placing it before the competent authority keeping in view of the notification dated 15-11-2016 as well as the aforesaid legal opinion.

The draft policy containing above opinion of Law was again sent to Law Department for vetting. The Law Department vide its note dated 11-11-2019 observed that "The policy appears legally in order". Further, Law Department in its note dated 20-11-2019 stated that "There are certain corrections carried in the draft. Needs revision."

The proposal containing draft policy was also sent to Finance Department.

While agreeing with the proposal, the Finance Department in its note dated 21-11-2019, stated that the following may be incorporated in the draft policy and placed before the competent authorities :—

S. No.	Observation of Finance	Reply
1.	As per the Government of India, Ministry of Communications, monthly charges for the space provided to mobile service provider on the rooftops of Government building in Delhi for erecting mobile tower shall be enhanced after every three years @ 8% per annum, compounding on yearly basis. Since the above notified base rates has been adopted for COW as Rs. 292/- per sq.ft./per month, rates to be charged in the year 2019 be calculated accordingly.	<p>Ministry of Urban Development, Govt. of India, Office Memorandum issued vide No. 18016/2/2015-P1.III dated 8th March, 2016, which deals with fixation of licence fee in respect of the Mobile Towers to be erected on the rooftops of the Govt. buildings in Delhi, states that :</p> <p>"The issue regarding the fixation of licence fee recoverable from the mobile service providers for erecting mobile towers on the rooftops of the Govt. buildings in Delhi are under consideration in this Directorate.</p> <p>It has now been decided to levy the licence fee @ Rs. 292/- sq.ft. per month for the space provided to Mobile Service Providers in the rooftops of Government buildings in Delhi for erecting mobile towers. During the period the allotment subsists, revision of licence fee, excluding taxes, will be done every three years, to be computed @ 8% per annum, compounding on yearly basis, as per OM No. 18015/1/92-Pol.III dated 16-3-1999."</p> <p>This O.M. talks about revision of licence fee, excluding taxes, in case the allotment subsists and there is no circular/order on this issue in the year 2019 by the Ministry of Urban Development, Govt. of India.</p>

2. As per Clause 27 of the draft document, penalty of 25% can be imposed on regularization of COWs installed without permission. Finance is of the view that since no policy was in existence as on date, penalty of 25% of the requisite permission fee can be imposed after a cut off date as decided in the policy or from the date of installation. However, department can calculate and recover the arrears from the present operations, if any at the rate of Rs. 292/- per sq.ft./per month from the date of installation as one-time measure.
3. As per Clause 8 of the draft document, SDMC may also charge license fee with proper justification and approval of competent authority. Department is advised to incorporate the proposed rates accordingly.
4. May be vetted from Law Deptt.
5. If any civic body in Delhi has floated tender/allotted this work, the same rates may also be explored as a benchmark.

Existing COWs on date of issue of this Policy will have to pay arrears from the date of their existence and if any COW installed without permission after the issue of this Policy then it shall be regularized after payment of penalty @ 25% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis.

The rates/charges will be fixed after approval of the competent authority.

The draft policy was also sent to the Law Deptt., certain corrections have been carried out by Law Deptt. and accordingly, as suggested by Law Deptt., draft policy has been revised.

New Delhi Municipal Council had floated tenders for 156 sites, with maximum space as 50 sqm. or 538 sq.ft. area for each site, for a period of three years.

The estimated cost for these 156 sites was Rs. 99.84 crores for 3 years.

The cost per site for 3 years comes to Rs. 64,00,000/- ( $99,84,00,000/156 = 64,00,000/-$ )

The cost per site per month comes to Rs. 1,77,777.77 ( $64,00,000/36 = 1,77,777.77$ ).

The cost per sq.ft. per month comes to Rs. 330.44 ( $1,77,777.77/50 \text{ sqm. or } 538 \text{ sq.ft.} = 330.44$ )

The awarded cost for 52 sites = Rs. 94,69,44+/-

The awarded cost per site per month for 50 sqm. = Rs. 1,82,104/-

The awarded cost per site per month per sq.ft. = Rs. 338.48

( $1,82,104/538 = 338.48$ ) (say Rs. 339/-)

As enquired from M/s. INDUS TOWERS LTD., who has been allotted Group-B (52 sites) by NDMC, the size for one COW, in general is 5 mtr. × 5 mtr. or 269 sq.ft. So the amount of one COW of this size/area will be around Rs. 91,200/- with rate as Rs. 339/- per sq.ft. per month. However, the requirement of size/area from telecom company/service provider may vary and as draft policy the maximum area permitted for installation of COW is upto 50 sqm.

With reply to the afore-mentioned observations and as suggested by Law Deptt., the draft policy was revised and sent to Finance Deptt. as well as Law Deptt. for vetting.

Finance Department vide its note dated 25-11-2019 observed that "Since the policy of COWs has been drafted newly in the SDMC, the Finance is agree to the proposal of the department as it has been revenue earning potential for SDMC. However, the Finance suggestion are as under :—

1. Opinion of LAW Deptt. should be adhered to.

"Law Department vide its note dated 26-11-2019 observed that "Redrafted policy perused. This is legally in order. The facts are to be verified by the Deptt."

#### POLICY :

Government of India, Ministry of Communication (Deptt. of Telecommunication) has notified rules to regulate underground infrastructure (Optical Fiber) and over-ground infrastructure (Mobile Towers) Rules vide Notification dated 15th November, 2016, which was published in Gazette of India on 16th November, 2016.

A perusal of the notification by the Law Deptt. shows that the SDMC being a local authority is covered under the definition of appropriate authority and it can exercise the powers with respect to framing of policies, terms and conditions within the rules framed by the Central Govt. and conditions governing the license U/s 430 of the DMC Act, 1957.

As per the documents/information collected from the other departments/agencies and the legal opinion from the Law Deptt., South DMC, the powers conferred to South DMC being local body and discussions with higher officers and representative of Telecom Operators, the draft policy is prepared with following conditions :—

- I.
  1. The Cellular on Wheels (COWs) shall be set up in public places like parking lots, parks, markets, other vacant spaces and along road sides (wherever possible) etc.
  2. The maximum area per COW shall be allotted upto 50 sq.mtrs. with maximum width upto 8 meters (including the space required for guy wires /anchor wires etc.).
  3. The monthly rental charges for the land allotted for COW shall be @ Rs. 339/- (Rs. three hundred thirty nine only) per sq.ft./per month + applicable taxes (including co-sharing with other Telecom Service Providers). The monthly rental charges for the land allotment shall be enhanced after every three years @ 8% per annum, compounding on yearly basis. Besides, the revision of rates will be within the absolute discretion of the SDMC.

4. The SDMC will provide bare space for placement and operational requirement for the COW for a maximum period of three years and minimum period of three months and the telecom company/service provider will follow all relevant guidelines of Department of Telecom, TRAI, etc. in this regard. If the telecom company/service provider need to operate the allotted land after completion of maximum period of three years then the telecom company/service provider can apply three months prior to expiry of three years period of the allotment and the request/application of the telecom company/service provider will be treated as AFRESH.
5. The location of the site will be finalized after conducting the joint survey with the SDMC staff as well as the representative from telecom company/service provider and the decision of the SDMC will prevail.

Since the COW is a temporary structure and can be installed at the following places :—

- (a) Public places
- (b) Markets,
- (c) Parks,
- (d) On Road sides,
- (e) Parking areas &
- (f) Open spaces within Departments' premises
- (g) Any other place, as deemed fit by SDMC

For joint survey and finalization of the location of the site, teams can be formed at Zonal Level comprising of officials from Building Department, Maintenance Department, R.P. Cell (for 'a', 'b', 'd', 'e' & 'g' above), Land & Estate Deptt. (for 'f' above), Horticulture Department (for 'c' above) and representative from the respective telecom company/service provider.

6. SDMC in its own capacity reserves the right to outrightly reject any application without assigning any reason.
7. The maximum height of any structural element installed with COW will be upto 30 mtr. above the ground level at any location.
8. The COW shall be installed for the enhancement of mobile signal and the SDMC will reserve the right to ensure that there is no violation of the same.
9. The telecom company/service provider shall take the site on "As is where is basis".
10. All the sites will be tentative and are subject to change of site by SDMC for which the telecom company/service provider will not seek any adjustment in the monthly rental charges or any claim, compensation, damages or any other consideration whatsoever. It will be the absolute discretion of the Corporation to direct re-location of the already allotted site in case of any need as may be deemed appropriate by the Corporation.
11. The infrastructure facilities such as electric connection shall be arranged by the telecom company/service provider and the cost of electric connection including cabling, penal, electric meter, electric charges and other ancillary charges, shall be borne by the company/service provider. The telecom company/service provider will ensure that all the electric wiring, gazettes are used and maintained properly and are in good conditions.

12. The space upto the maximum of 50 sq.mtrs. will be considered including all these facilities and no excess space will be covered by the telecom company/service provider on any pretext. (It will be the absolute discretion of SDMC to determine and allow the space upto 50 sq.mtrs.)
13. The telecom company/service provider at its own cost shall take the necessary statutory permissions/certificates if required for the same from any other agency or deptt. as per law and will submit the following documents :—
  - (a) The telecom company/service provider will indemnify the SDMC to keep harmless from all losses/damage/fire.
  - (b) No Objection Certificate from Archaeological Survey of India (ASI) (wherever applicable).
  - (c) No Objection Certificate from Airports Authority of India (AAI) {only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI}.
  - (d) As per guidelines of Department of Telecommunications (DOT), a copy of application for Standing Advisory Committee on Frequency Allocation (SACFA) clearance acknowledged by WPC Wing of Department of Telecommunication, Govt. of India with registration number for the individual location will be submitted along with the application for new towers in the Corporation and the SACFA clearance, when obtained will be submitted within 6 months of granting permission. The self-declaration in this regard will be submitted by the applicant. In case of existing mobile towers the SACFA clearance, wherever available, will be submitted alongwith the application in the Corporation.
14. The telecom company/service provider shall install/operate the COW within the designated site and shall maintain the same in neat and sanitary conditions and comply with all applicable laws of the country.
15. The telecom company/service provider shall ensure high standard of hygienic and cleanliness so as to create a clean and healthy environment to enhance the image of SDMC. In case the telecom company/service provider fails to maintain the same, the fine as per applicable laws will be imposed on it. In this regard, the directions/guidelines of the Hon'ble Court or the departments/agencies shall be followed.
16. Any physical (or otherwise) damage or injury to the commuters/passersby due to lapse on the part of the telecom company/service provider will be the sole responsibility of the telecom company/scrvice provider only and the SDMC will have no legal obligations or liabilities towards the injured. The telecom company/service provider will indemnify and can be indemnified the SDMC for any losses on this account.
17. The telecom company/service provider will ensure that fire detection, lightening and special measures are installed at the applicable site and are kept in good condition.
18. The telecom company/service provider agrees voluntarily and unequivocally to provide un-fettered access to the authorized representative of the SDMC for inspection at any time and agrees voluntarily and unequivocally to abide by and comply with all instructions as may be indicated by the SDMC. Non-compliance will be treated as breach and permission, so granted, will be revoked.

19. *Encroachment* :— The telecom company/service provider will strictly not encroach upon any area and shall restrict to allotted site only. In case, the telecom company/service provider encroaches upon the public land, the SDMC reserves the right to revoke the permission and forfeit the interest-free performance security.
20. *Security Arrangement* :— The telecom company/service provider will ensure safety and security of the equipments installed at the allotted sites and will be responsible for safety and security of the sites. The SDMC in any case will not take any responsibility of theft/loss.
21. *No Signage* :—The telecom company/service provider shall not be allowed to install any type of signage (commercial/non-commercial) for any purpose inside/or outside the sites. In case, the telecom company/service provider installs any type of signage (commercial/non-commercial) for any purpose inside/or outside the sites, a fine of Rs. 10,000/- (Rupees ten thousands) per day per site will be imposed upon the company/service for a maximum period of seven days, after which SDMC reserves the right to revoke the permission w.r.t. such site(s) without any notice/communication.
22. *Compliance with the Law* :— The sites and the fixtures and the appurtenances thereto conform to every applicable requirement of law or duly constituted authority or the requirements of the carriers of all insurance on or relating to the sites. The telecom company/service provider at its sole risk and expense, at all times during the term thereof promptly comply with all such requirements. The telecom company/service provider shall comply with all applicable statutes, rules and regulations of Central, State Governments, Municipal bodies, and all applicable rules and also regulations of the Delhi Fire Department. The telecom company/service provider shall comply with and abide by the judgements passed from time to time by Hon'ble Supreme Court/High Court or any other judicial/quasi-judicial body/authority. The same shall be the responsibility of telecom company/service provider.
23. The selection of site for installation of COWs and its operation shall be such that it should not disturb the free moments of the traffic/public and shall preferably be away from the school/hospital and places where heavy traffic and public movement is being done.
24. The COW may include the base of the Tower on Wheels subject to fulfilment of the safety measures and structural stability.
25. For providing generator set for COW, a copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, as per guidelines issued by DOT will be submitted along with clearance of DPCC.
26. The telecom company/service provider shall ensure the safety guidelines issued by DOT in this regard. However, a Self-Declaration in this regard will be submitted by the applicant.
27. For COWs existing before issue of this Policy, telecom company/service provider, at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges. If any COW is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of COW, the telecom company/service provider will have to submit an affidavit along with other requisite documents.

28. After expiry of the period of permission due to efflux of time or termination of the permission whichever is earlier, a 15 days period will be provided to the telecom company/service provider to remove its material from the sites and peacefully handover the vacant sites.

The telecom company/service provider shall vacate the sites by taking away all its articles and handover the vacant sites before such period otherwise the SDMC shall have the right to seize these material. Unauthorized occupancy charges (equivalent to twice the monthly rental charges) will be levied after expiry of such 15 days Grace Period.

29. *Transfer* :—The telecom company/service provider, during the tenure of permission shall not transfer, assign or part with the sites or any portion thereof permanently or temporarily to anybody else and shall not be allowed to take any person to share the towers, except in accordance with this permission, without the prior permission of the SDMC.
30. *Assignment and Sub-letting* :— Any form of assigning the right to the permission or sub-letting the whole or part thereof of the sites, will strictly not be allowed at any point during the period of permission and violation of the same, will lead to the revocation of the permission, with the SDMC reserving the right to forfeit all interest-free performance security and payments made.
31. *Duration of permission period* :— The permission shall be for a period of 3 (three) years from the date of issue of permission letter. Such permission would remain applicable subject to fulfilment of the terms and conditions, and such permission should expire with efflux of time. The monthly rental charges will be charged from the date of issue of permission letter.
32. *Compliance with applicable Laws* :—The telecom company/service provider shall bear all salaries, wages, bonuses, payroll taxes or accruals including gratuity, superannuating, pension and provident fund contributions, contributions to worker's compensations funds and employees state insurance and other taxes and charges and all fringe and employee benefits including statutory contributions in respect of such personnel as per law and it is agreed they shall at no point of time be or construed to be employees of the SDMC and the telecom company/service provider shall be solely responsible for compliance with all Labour Laws which shall include all liabilities of the Provident Fund Act, ESI Act, Workmen's Compensation Act, Minimum Wages Act and other Labour Welfare Act in respect of its personnel.
33. *Employees conduct* :—The telecom company/service provider shall ensure that all persons employed behave in an orderly and disciplined manner and that the said employees are prohibited from carrying on any unfair activities, demonstrations in the vicinity of the site.
34. For dispute of any kind, the jurisdiction of courts will be Delhi only.

## II.

### FEE STRUCTURE :

- (A) Administrative charges = Rs. 10,000/- (Rs. ten thousand) per COW (NON-REFUNDABLE).
- (B) Monthly rental charges for land allotted is Rs. 339/- (Rs. three hundred thirty nine only) per sq.ft./per month.

- (C) For COWs existing before issue of this Policy, telecom company/service provider, at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges. If any COW is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of COW, the telecom company/service provider will have to submit an affidavit along with other requisite documents.
- (D) Applicable taxes.
- (E) After issuance of permission letter by the SDMC, the telecom company/service provider should submit three months advance fee and two months of fee as security deposit. Security deposit will be refunded after expiry of the allotted period. If security is deposited in the form of Bank Guarantee then the validity of Bank Guarantee will be period of permission plus three months. The Bank Guarantee should be drawn on any Nationalised Bank within the jurisdiction of Delhi only.
- (F) *Payment Terms* :—The advance amount equivalent to three months rental charges paid by the telecom company/service provider shall be adjusted towards the monthly rental charges for first three months in respective first three months.

Thereafter, the telecom company/service provider shall submit to the SDMC, the advance monthly rental charges per month for each site and other dues, if any, on or before 7th day of the month through online payments.

Non-payment of monthly rental charges and other dues within the prescribed date will constitute breach of the terms of permission and shall render the permission liable to be revoked. Besides, the telecom company/service provider shall pay an interest of 15% per annum on the amounts of permission and other dues payable remaining outstanding after the due date and falling in arrears. Interest shall continue to accrue till the monthly rental charges and other dues are finally squared up. Such interest shall be charged for the full month if the payment of monthly rental charges and other dues are not made by the due date with arrears, if any. In case, payment remain outstanding for a maximum period of 45 days, the permission shall stand terminated.

### III.

#### S.O.P. FOR GRANT OF PERMISSION :

Application for grant of permission will be submitted by the telecom company/service provider having valid license from the Deptt. of Telecommunication, Ministry of Communications, Govt. of India

List of documents to be submitted along with application :—

- (i) Copy of relevant license issued by the Deptt. of Telecommunication, Govt. of India and copy of registration certificate of the company.
- (ii) The telecom company/service provider will submit the plan and location plan of the COW duly signed by the applicant and the Structural Engineer. The Plan should include the extent of land required for establishment of the overground telegraph infrastructure for COW.
- (iii) No Objection Certificate from Archaeological Survey of India (ASI) (wherever applicable).
- (iv) No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI).

- 24 21
- (v) Copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, if applicable, along with clearance of DPCC.
- (vi) Self-declaration of SACFA Clearance, to be obtained within six months.
- (vii) Indemnity Bond/Affidavit as per clauses mentioned at Sl. Nos. 13, 16, 25 & 26 above.
- (viii) The telecom company/service provider will submit an Indemnity Bond indemnifying the SDMC to keep harmless from all losses/damage/fire.
- (ix) Certification of the technical design by a Structural Engineer attesting to the structural safety of the overground telegraph infrastructure of COW.
- (x) The names and contact details of the employees of the telecom company/service provider for the purposes of communication in regard to the application made.

**TIMELINES :**

S.No.	Action	Timeframe
1.	Scrutiny of documents submitted by the telecom company/ service provider.	Within 7 days of receipt of application.
2.	Joint Inspection of site(s) by the following Members/Team : (i) EE(B) of the zone/area or his representative (ii) EE(M) of the zone/area or his representative (iii) AC/RP Cell or his representative (except in case of Park) (iv) Representative of Land & Estate Deptt. (v) Representative from Horticulture Deptt. (in case of Park) (vi) Representative of the telecom company/service provider	Within 7 days of scrutiny of documents and if the documents submitted are found in order.
3.	Issuance of Letter of Acceptance.	Within 7 days of joint inspection, if site found feasible.
4.	Deposition of Advance Monthly Rental Charges (equivalent to 3 months monthly rental charges) & security deposit (equivalent to 2 months monthly rental charges).	Within 15 days of issuance of letter of acceptance.
5.	Grant of permission.	Within 7 working days of completion of all formalities including deposition of advance monthly rental charges security deposit.

In view of all above, it is submitted that the proposal containing Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs), with the Fee Structure as mentioned in the Policy, in South Delhi Municipal Corporation areas, may be placed before the Corporation through Standing Committee for consideration and approval please.

(ii) Resolution No. 117 of the Standing Committee dated 18-12-2019.

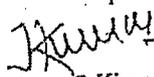
Resolved that it be recommended to the Corporation that the proposal of the Commissioner as contained in his letter No. F, 33/RP Cell/SDMC/575/C&C dated 4-12-2019 regarding Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) in South Delhi Municipal Corporation areas, as detailed in aforesaid letter, be approved.

Corpn. (Jan.-2020)/SDMC [ 61 ]

solution No. 259

Resolved that as proposed by the commissioner in his letter No. F. 33/R.P. Cell/SDMC/575/C&C dated 4-12-2019 and recommended by the Standing Committee vide its Resolution No. 117 dated 18-12-2019, Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs) in South Delhi Municipal Corporation areas, as detailed in aforesaid letter, be approved.

The motion was carried.

  
Section Officer  
Secretary Office  
South Delhi Municipal Corporation

SOUTH DELHI MUNICIPAL CORPORATION  
REMUNERATIVE PROJECT CELL

No. F-33/RPCell/SDMC/553/C&C

Dated 21.10.2020

From:

The Commissioner,  
South Delhi Municipal Corporation,  
Dr. S.P.M. Civic Centre,  
J.L. Nehru Marg,  
New Delhi – 110 002

To

The Municipal Secretary,  
South Delhi Municipal Corporation,  
Dr. S.P.M. Civic Centre,  
J.L. Nehru Marg,  
New Delhi – 110 002

**Subject :- Policy for Permission for installation of Mobile Towers on land/properties owned and managed by South Delhi Municipal Corporation in jurisdiction of SDMC**

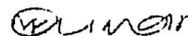
A Policy for permission of setting up Communication Cellular Mobile Towers on Wheels (COWs)/MBTS in South Delhi Municipal Corporation areas has already been approved by the Corporation vide its Resolution No. 259 dated 04.01.2020. This Policy has enabled the Corporation to permit and regularize the Communication Cellular Mobile Towers on Wheel/MBTS and also laid a foundation to generate revenue for the Corporation. Since adoption of Policy Corporation has earned revenue to the tune of Rs.5.00 crores approx. despite lockdown.

Similarly, to check and facilitate Mobile Towers installed on public land a uniform policy is required to be introduced for existing and new Mobile Towers on Public Land within the jurisdiction of SDMC. Accordingly on the basis of already approved terms & conditions for COW/MBTS, the policy and terms & conditions for Mobile Towers on public land/buildings within the jurisdiction of SDMC are framed hereunder:

**POLICY**

Government of India, Ministry of Communication (Dept. of Telecommunication) has notified rules to regulate underground infrastructure (Optical Fiber) and over-ground infrastructure (Mobile Towers) Rules vide Notification dated 15<sup>th</sup> November, 2016, which was published in Gazette of India on 16<sup>th</sup> November, 2016.

SDMC being a local authority is covered under the definition of appropriate authority and it can exercise the powers with respect to framing of policies, terms and conditions within the rules framed by the Central Government and conditions governing the license under section 430 of the DMC Act, 1957.



Assistant Commissioner  
Remunerative Project Cell, MC

The communication and connectivity Infrastructure (i.e., Mobile Tower) include:-

- (a) Ground based tower (GBT), Ground Based Mast/Monopole (GBM),
- (b) Roof Top Tower (RTT), Roof Top Pole (RTP).
- (c) Any other Telecom Infrastructure not specifically mentioned above in point (a & b above).

### 1. Terms & Conditions:

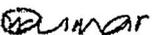
1. The Mobile Towers shall be set up in public places like parking lots, parks, markets, other vacant spaces, along road sides (wherever possible) and on public buildings, toilets, CTCs, community halls etc.
2. The maximum area per Mobile Towers shall be allotted upto 50 sq.mtrs. with maximum width upto 8 meters (including the space required for guy wires /anchor wires etc.).
3. As for COW/MBTS, the monthly rental charges for the land/space allotted for Mobile Towers will be @ Rs.339/- (Rs. Three Hundred Thirty Nine only) per sq.ft./per month + applicable taxes (including co-sharing with other Telecom Service Providers). The monthly rental charges for the land/space allotted will be enhanced after every three years @ 8% per annum, compounding on yearly basis. Besides, the revision of rates will be within the absolute discretion of the SDMC.
4. SDMC will provide bare space for placement and operational requirement for the Mobile Towers for a maximum period of Five years and the telecom service provider/infrastructure provider(IP-I) will follow all relevant guidelines of Department of Telecom, TRAI, etc.in this regard. If the telecom service provider/infrastructure provider(IP-I) need to operate the allotted land/space after completion of maximum period of Five years then the telecom service provider/infrastructure provider(IP-I) can apply three months prior to expiry of Five years period of the allotment and the request/application of the telecom service provider/infrastructure provider(IP-I) will be treated as AFRESH.
5. The location of the site will be finalized after conducting joint survey with the SDMC staff as well as the representative from telecom service provider/infrastructure provider(IP-I) and the decision of the SDMC will prevail.

Mobile Towers can be installed at the following places :-

- a) Public places
- b) Markets,
- c) Parks,
- d) On Road sides,
- e) Parking areas
- f) Open spaces within Departments' premises
- g) Public buildings, toilets, CTCs, community halls etc.
- h) Any properties owned or managed by SDMC
- i) Any other place, as deemed fit by SDMC

For joint survey and finalization of the location of the site, teams can be formed comprising of officials from Building Department, Maintenance Division, R.P. Cell, Land & Estate Deptt. (for 'a','b','c','d' 'e', 'f', &'g' above). Horticulture Department (for 'e' above) and representative from the respective telecom service provider/infrastructure provider(IP-I).

6. SDMC in its own capacity reserves the right to out-rightly reject any application without assigning any reason.
7. The maximum height of any structural element installed i.e Mobile Towers will be upto 30 mtr. above the ground level at any location.
8. The Mobile Towers shall be installed for the enhancement of mobile signal and the SDMC will reserve the right to ensure that there is no violation of the same.

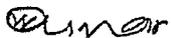
  
Assistant Commissioner  
amunerative Project Cell, MCD

9. The telecom service provider/infrastructure provider(IP-I) shall take the site on "As is where is basis".
10. All the sites will be tentative and are subject to change of site by SDMC for which the telecom service provider/infrastructure provider(IP-I) will not seek any adjustment in the monthly rental charges or any claim, compensation, damages or any other consideration whatsoever. It will be the absolute discretion of the department to direct re-location of the already allotted site in case of any need as may be deemed appropriate by the department.
11. The infrastructure facilities such as electric connection shall be arranged by the telecom service provider/infrastructure provider(IP-I) and the cost of electric connection including cabling, penal, electric meter, electric charges and other ancillary charges, shall be borne by the telecom service provider/infrastructure provider(IP-I). The telecom service provider/infrastructure provider(IP-I) will ensure that all the electric wiring, gazettes are used and maintained properly and are in good conditions.
12. The space upto the maximum of 50 sq.mtrs. will be considered including all these facilities and no excess space will be covered by the telecom service provider/infrastructure provider(IP-I) on any pretext.(It will be the absolute discretion of SDMC to determine and allow the space upto 50 sq.mtrs.)
13. The telecom service provider/infrastructure provider(IP-I) at its own cost shall take the necessary statutory permissions/certificates if required for the same from any other agency or deptt. as per law and will submit the following documents:-
  - a) The telecom service provider/infrastructure provider(IP-I) will indemnify the SDMC to keep harmless from all losses/damage/ fire.
  - b) No Objection Certificate from Archaeological Survey of India (ASI) (wherever applicable)
  - c) No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI).
  - d) As per guidelines of Department of Telecommunications (DOT), a copy of application for Standing Advisory Committee on frequency Allocation (SACFA) clearance acknowledged by WPC Wing of Department of Telecommunication, Govt. of India with registration number for the individual location will be submitted along with the application for new towers in the department and the SACFA clearance, when obtained will be submitted within 6 months of granting permission. The self-declaration in this regard will be submitted by the applicant. In case of existing mobile towers the SACFA clearance, wherever available, will be submitted alongwith the application in the department.
14. The telecom service provider/infrastructure provider(IP-I) shall install/operate the Mobile Tower within the designated site and shall maintain the same in neat and sanitary conditions and comply with all applicable laws of the country.
15. The telecom service provider/infrastructure provider(IP-I) shall ensure high standard of hygienic and cleanliness so as to create a clean and healthy environment to enhance the image of SDMC. In case the telecom service provider/infrastructure provider(IP-I) fails to maintain the same, the fine as per applicable laws will be imposed on it. In this regard, the directions/guidelines, of the Hon'ble Court or the departments/agencies shall be followed.
16. Any physical (or otherwise) damage or injury to the commuters / passersby due to lapse on the part of the telecom service provider/infrastructure provider(IP-I) will be the sole responsibility of the telecom service provider/infrastructure provider only and the SDMC will have no legal obligations or liabilities towards the injured. The telecom service provider/infrastructure provider(IP-I) will indemnify and can be indemnified the SDMC for any losses on this account.
17. The telecom service provider/infrastructure provider (IP-I) will ensure that fire detection, lightening and special measures are installed at the applicable site and are kept in good condition.

*D. Kumar*

Assistant Commissioner  
Ramunerative Project Cell, MCD

18. The telecom service provider/infrastructure provider(IP-I) agrees voluntarily and unequivocally to provide un-fettered access to the authorized representative of the SDMC for inspection at any time and agrees voluntarily and unequivocally to abide by and comply with all instructions as may be indicated by the SDMC. Non compliance will be treated as breach and permission, so granted, will be revoked.
19. Encroachment: - The telecom service provider/infrastructure provider(IP-I) will strictly not encroach upon any area and shall restrict to allotted site only. In case, telecom service provider/infrastructure provider(IP-I) encroaches upon the public land, the SDMC reserves the right to revoke the permission and forfeit the interest free performance security.
20. Security Arrangement: - The telecom service provider/infrastructure provider(IP-I) will ensure safety and security of the equipments installed at the allotted sites and will be responsible for safety and security of the sites. The SDMC in any case will not take any responsibility of theft/ loss.
21. Advertisement Right: The telecom service provider/infrastructure provider(IP-I) shall not any advertisement right at the site without written permission of the Commissioner/SDMC. However, the applicant may be permitted to install mandatory non-commercial signage only. In case the telecom service provider/infrastructure provide(IP-I) installs any type of commercial signage inside or outside the site(s), a fine of Rs.10,000/- (Rupees Ten Thousand) per day per site will be imposed upon the telecom service provider/ infrastructure provider (IP-I) for a maximum period of seven days, after which SDMC reserves the right to revoke the permission w.r.t. such site(s) without any notice/ communication.
22. Compliance with the Law: - The sites and the fixtures and the appurtenances thereto conform to every applicable requirement of law or duly constituted authority or the requirements of the carriers of all insurance on or relating to the sites. The telecom service provider/infrastructure provider(IP-I) at its sole risk and expense, at all times during the term thereof promptly comply with all such requirements. The telecom service provider/infrastructure provider(IP-I) shall comply with all applicable statutes, rules and regulations of central, state governments, municipal bodies, and all applicable rules and also regulations of the Delhi Fire department. The telecom service provider/infrastructure provider(IP-I) shall comply with and abide by the judgments passed from time to time by Hon'ble Supreme Court/ High Court or any other judicial/quasi judicial body/authority. The same shall be the responsibility of telecom service provider/infrastructure provider(IP-I).
23. The selection of site for installation of Mobile Towers and its operation shall be such that it should not disturb the free movements of the traffic/public and shall preferably be away from the school/hospital and places where heavy traffic and public movement is being done.
24. The Mobile Towers may include the base of the tower subject to fulfilment of the safety measures and structural stability.
25. For providing generator set for Mobile Towers, a copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (D) Sets, as per guidelines issued by DOT will be submitted along with clearance of DPCC, wherever applicable.
26. The telecom service provider/infrastructure provider(IP-I) shall ensure the safety guidelines issued by DOT in this regard. However, a Self-Declaration in this regard will be submitted by the applicant.
27. For Mobile Towers existing before issue of this Policy, the telecom service provider/infrastructure provider(IP-I), at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges. If any Mobile Towers is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of Mobile Towers, the telecom service provider/infrastructure provider(IP-I) will have to submit an affidavit along with other requisite documents



Assistant Commissioner  
Ramunative Project Cell, MC

28. After expiry of the period of permission due to efflux of time or termination of the permission whichever is earlier, a 15 days period will be provided to the telecom service provider/infrastructure provider(IP-I) to remove its material from the site. Unauthorized occupancy charges (equivalent to twice the monthly rental charges) will be levied after expiry of such 15 days Grace Period.
29. Transfer: The telecom service provider/infrastructure provider(IP-I), during the tenure of permission shall not transfer, assign or part with the sites or any portion thereof permanently or temporarily to anybody else and shall not be allowed to take any person to share the towers, except in accordance with this permission, without the prior permission of the SDMC.
30. Assignment and Subletting: - Any form of assigning the right to the permission or subletting the whole or part thereof of the sites, will strictly not be allowed at any point during the period of permission and violation of the same, will lead to the revocation of the permission, with the SDMC reserving the right to forfeit all interest free performance security and payments made.
31. Duration of permission period: - The permission shall be for a period of 5 (five) years from the date of issue of permission letter. Such permission would remain applicable subject to fulfilment of the terms and conditions, and such permission should expire with efflux of time. The monthly rental charges will be charged 30 days after the date of issue of permission letter or the actual date of installation of Mobile Tower, whichever is earlier.
32. Compliance with applicable Laws: - The telecom service provider/infrastructure provider(IP-I) shall bear all salaries, wages, bonus, payroll taxes or accruals including gratuity, superannuating, pension and provident fund contributions, contributions to worker's compensations funds and employees state insurance and other taxes and charges and all fringe and employee benefits including statutory contributions in respect of such personnel as per law and it is agreed they shall at no point of time be or construed to be employees of the SDMC and the telecom service provider/infrastructure provider(IP-I) shall be solely responsible for compliance with all Labour laws which shall include all liabilities of the Provident Fund Act, ESI Act, Workmen's Compensation Act, Minimum Wages Act and other Labour Welfare Act in respect of its personnel.
33. Employees conduct: - The telecom service provider/infrastructure provider(IP-I) shall ensure that all persons employed by it behave in an orderly & disciplined manner and that the said employees are prohibited from carrying out any unfair activities, demonstrations in the vicinity of the site.
34. For dispute of any kind, the jurisdiction of courts will be Delhi only.

## II. FEE STRUCTURE:-

- A) Administrative charges = Rs. 10,000/- (Rs. Ten Thousand) per Mobile Towers (NON-REFUNDABLE).
- B) Monthly rental charges for land/space allotted is Rs.339/- (Rs. Three Hundred Thirty Nine only) per sq.ft./ per month or Rs 50,000/- per month per mobile tower whichever is higher.
- C) For Mobile Towers existing before issue of this Policy, telecom service provider/infrastructure provider(IP-I) at the time of regularization within 30 days of notification of Policy, will have to pay arrears from the date of their existence with penalty @ 25% over and above the monthly rental charges. If any Mobile Tower is found installed without permission after 30 days of issue of this Policy then it shall be regularized after payment of penalty @ 50% over and above the monthly rental charges. The rental charges as well as the penalty will be charged on monthly basis. For date of existence of Mobile Towers, the telecom service provider/infrastructure provider(IP-I) will have to submit an affidavit along with other requisite documents.
- D) Applicable taxes.

E) After issuance of permission letter by the SDMC, the telecom service provider/infrastructure provider(IP-I) should submit three months advance fee and two months of charges as security deposit. Security deposit will be refunded after expiry of the allotted period. If security is deposited in the form of Bank Guarantee then the validity of Bank Guarantee will be period of permission plus three months. The Bank Guarantee should be drawn on any Nationalised Bank within the jurisdiction of Delhi only.

F) Payment Terms: The advance amount equivalent to three months rental charges paid by the telecom service provider/infrastructure provider(IP-I) shall be adjusted towards the monthly rental charges for first three months. Thereafter, telecom service provider/infrastructure provider(IP-I) shall submit to the SDMC, the advance monthly rental charges per month for each site and other dues, if any, on or before 7<sup>th</sup> day of the month through online payments.

Non-payment of monthly rental charges and other dues within the prescribed date will constitute breach of the terms of permission and shall render the permission liable to be revoked. Besides, the telecom service provider/infrastructure provider(IP-I) shall pay an interest of 15% per annum on the amounts of permission and other dues payable remaining outstanding after the due date and falling in arrears. Interest shall continue to accrue till the monthly rental charges and other dues are finally squared up. Such interest shall be charged for the full month if the payment of monthly rental charges and other dues are not made by the due date with arrears, if any. In case, payment remain outstanding for a maximum period of 45 days, the permission shall stand terminated.

### III. S.O.P.FOR GRANT OF PERMISSION

Application for grant of permission will be submitted by the telecom service provider/infrastructure provider(IP-I) having valid license from the Deptt. of Telecommunication, Ministry of Communications, Govt of India.

#### List of documents to be submitted along with application

- i. Copy of relevant license or copy of registration certificate issued by the Deptt.of Telecommunication, Govt.of India.
- ii. The telecom service provider/infrastructure provider(IP-I) will submit the plan and location plan of the Mobile Towers duly signed by the applicant and the Structural Engineer. The Plan should include the extent of land required for establishment of the Mobile Towers.
- iii. Structural statability certificate attesting to the structural safety of the building where the mobile tower is proposed to be installed, from any one of the following six institutions are required to be submitted by telecom service provider/infrastructure provider (IP-I):
  - (a) Indian Institute of Technology (IIT), Delhi;
  - (b) Indian Institute of Technology (IIT), Roorkee;
  - (c) Central Building Research Institute (CBRI), Roorkee;
  - (d) Rail India Technical & Economic Services Ltd.(RITES), Delhi
  - (e) National Council for Cement & Building Material, 34 KM Stone, Delhi Mathura Road, Faridabad (Haryana);
  - (f) Any Government Engineering College in Delhi and National Capital Region.
- iv. No Objection Certificate from Archaeological Survey of India (ASI) (wherever applicable)
- v. No Objection Certificate from Airports Authority of India (AAI) (only in case if the location is marked in 'Red' Zone in Colour Coded Zoning Map (CCZM) specified by AAI.
- vi. Copy of the type test certificate issued by Automotive Research Association of India (ARAI) to the manufactures of the Diesel Generator (DG) Sets, if applicable, along with clearance of DPCC.
- vii. Self-declaration of SACFA Clearance, to be obtained within six month.
- viii. Indemnity bond / Affidavit as per clauses mentioned at Sl.No. 13,16,25 & 26 above.

*Signature*  
Assistant Commissioner  
Munerative Project Cell MCF

- ix. The telecom service provider/infrastructure provider(IP-I)will submit an Indemnity Bond indemnifying the SDMC to keep harmless from all losses /damages/ fire.
- x. Certification of the technical design by a structural engineer attesting to the structural safety of the overground telegraph infrastructure of Mobile Towers;
- xi. Declaration/Undertaking on Company's letter head declaring therein that "I/we have gone through and understood the contents of this policy document and application carefully. The information furnished by me/us is true & to the best of my/our knowledge and nothing has been concealed there from. I/We agree to the allotment of space/site is being made on "as is where is basis" and accept all the terms and conditions of the policy and shall be bound by the conditions given in the policy document and the Rules and Regulations notified by Government of India, Ministry of Communication (Dept.of Telecommunication) vide notification dated 15<sup>th</sup> November,2016, which was published in Gazette of India on 16<sup>th</sup> November,2016.
- xii. The names and contact details of the employees of the telecom service provider/infrastructure provider(IP-I) for the purposes of communication in regard to the application made;

**IV. TIMELINES**

S.No.	Action	Time frame
1.	Scrutiny of documents submitted by the telecom service provider/infrastructure provider (IP-I)	Within 07 days of receipt of application
2.	Joint Inspection of site(s) by the following Members/Team: - (i) EE(B)/of the zone/area or his representative (ii) EE(M) of the zone/area or his representative (iii) AC/RP Cell or his representative (except in case of Park) (iv) Representative of Land & Estate Deptt. (v) Representative from Horticulture Deptt (in case of Park) (vi) Representative of the telecom service provider/ infrastructure provider(IP-I)	Within 07 days of scrutiny of documents and if the documents submitted are found order
3.	Issuance of Letter of Acceptance	Within 07 days of joint inspection, if site found feasible.
4.	Deposition of Advance Monthly Rental Charges (equivalent to 03 months monthly rental charges) & security deposit (equivalent to 02 months monthly rental charges)	Within 15 days of issuance of letter of acceptance
5.	Grant of permission	Within 03 working days of completion of all formalities including deposition of advance monthly rental charges security deposit

The above proposal was sent to Law Department and the Law Department in its note dated 05.10.2020 has opined that "The proposal of the Deptt. appears legally in order. The Deptt. shall ensure that this has been attempted in line with the provisions of ROW/ Rules 2016."



Assistant Commissioner  
Remunerative Project Cell, IJCD

The proposal was also sent to Finance Department for concurrence and the Finance Department vide its note dated 24.09.2020 while agreeing in-principal to the department's proposal being revenue augmented, finance made certain observations. On the basis of record available the pointwise reply to the observations is as under:

S.No.	Observation	Reply
1.	Penalty clause in regard to Advertisement rights/ any other violation of scheme be incorporated	As stated in the proposal "The telecom service provider/ infrastructure provider (IP-I) shall not have any advertisement right at the site without written permission of the Commissioner/ SDMC, however, the applicant may be permitted to install mandatory non-commercial signage only. Yet, in case the telecom service provider/ infrastructure provider (IP-I) installs any type of commercial signage inside/or outside the site(s), a fine of Rs.10,000/- (Rupees Ten Thousand) per day per site will be imposed upon the telecom service provider/ infrastructure provider (IP-I) for a maximum period of seven days, after which SDMC reserves the right to revoke the permission w.r.t. such site(s) without any notice/ communication.
2.	Reason for considering the tenure of permission for 5 years instead of 3 years in clause no.4 of Terms & conditions may be elaborated.	Since mobile tower is a permanent structure, the tenure of permission has been taken as 5 years as in the case of permission for mobile towers being according by the Building Department.
3.	It may be placed on record whether there is any revision of charges after completion of tenure of permission. If yes, then the clause to this effect may be incorporated in the scheme	It is already mentioned in Clause 3 of Terms & conditions that:.... <i>the monthly rental charges for the land/space allotted will be enhanced after every three years @ 8% per annum, compounding on yearly basis. Besides, the revision of rates will be within the absolute discretion of the SDMC.</i>  It is also mentioned in Clause 4 of terms & conditions that".... <i>If the telecom service provider/infrastructure provider (IP-I) need to operate the allotted land/space after completion of maximum period of Five years then the provider/ infrastructure provider (IP-I)</i>

*D. Kumar*

Assistant Commissioner  
Ramuneralive Project Cell MCH

		can apply three months prior to expiry of Five years period of the allotment and the request/application of the telecom service provider/ infrastructure provider (IP-I) will be treated as <b>AFRESH.</b> "
4.	Deptt. Is advises that terminology of monthly rent scheme may be rechecked and a suitable terminology may be used.	As adopted in the Policy for COW/MBTS, monthly rental charges for the land/space allotted for Mobile Towers will be @ Rs.339/- per sq.ft. per month + applicable taxes (including co-sharing with other Telecom service providers.)

Further, as advised by Finance Department in its note dated 25.09.2020 necessary amendments have been made.

In view of all above, the proposal containing Policy for Permission of Installation of Mobile Towers on land/properties owned and managed by South Delhi Municipal Corporation within its jurisdiction may please be placed before the Corporation through Standing Committee for consideration and approval.

Additional Commissioner (RPC)  
for Commissioner SDMC

Assistant Commissioner  
R. Municipal Corporation



**SOUTH DELHI MUNICIPAL CORPORATION,  
OFFICE OF THE ASSTT. COMMISSIONER,  
REMUNRATIVE PROJECT CELL,  
Dr. Shyama Prasad Mukherjee Civic Centre (25<sup>TH</sup> Floor),  
Jawaharlal Nehru Marg, New Delhi-110002**

No.:- AC/RPC/SDMC/2021/D- 198

Dated:- 16/08/21

**Permission Letter**

M/s Indus Towers Ltd.,  
Building No. 10, Tower-B,  
4th Floor, DLF Cyber City,  
Gurugram- 122002

Name of site: SDMC Park, Opposite D-B Block, 6-A, Hari Nagar, Ward No. 11/S  
( Longitude: 77.107308, Latitude: 28.621148)

With reference to your application received vide diary No. 67 dated 15.04.2021 and subsequent LOI (Letter of Intent) No. AC/RPC/SDMC/2021/D-147 dated 22.07.2021 issued by this office and after receipt of payment of three months of advance Monthly Rental Charges/Monthly Fee and Security Deposit equivalent to 2 months of Monthly Rental Charges/Monthly Fee in respect of setting up of Communication Cellular Mobile Tower (GBM) Ground Base Monopole at SDMC Park, Opposite D-B Block, 6-A, Hari Nagar, Ward No.11/S S ( Longitude: 77.107308, Latitude: 28.621148), the Competent Authority is pleased to allow you to operate the said site from the date of issue of this permission letter alongwith incubation period as mentioned in Para 30 below for a period of Five years on monthly rental charges. The monthly rent will be charged from the date of completion of incubation period. @ Rs. 50.000/- for an area of 10 Sq. Mtr./107.639 sq.ft., on the following terms & conditions:

- 1) The monthly rental charges/monthly fee for the site allotted for COW/MBTS/GBM shall be @ Rs.339/- (Rs. Three Hundred Thirty Nine only) per sq.ft./per month + applicable taxes (including co-sharing with other telecom company/telecom service provider/infrastructure provider-I(IP-I)). The monthly rental charges/monthly fee shall be enhanced after every three years @ 8% per annum, compounding on yearly basis. Besides, the revision of rates will be within the absolute discretion of the SDMC.
- 2) SDMC will provide bare space for placement and operational requirement for the COW/MBTS/GBM. The telecom company / service provider /infrastructure provider-I(IP-I) will follow all relevant guidelines of Department of Telecom, TRAI, etc.in this regard. If the telecom company / service provider / infrastructure provider-I (IP-I) need to operate the allotted land after completion of maximum period of three years then the telecom company / service provider /infrastructure provider-I(IP-I) can apply three months prior to expiry of three years period of the allotment and the request/application of the telecom company / service provider /infrastructure provider-I(IP-I) will be treated as AFRESH.
- 3) Since the Policy already provides for installation of COW/MBTS/GBM for a minimum period of 3 months and maximum period of 3 years. so after the initial minimum period of 3 months. the telecom company / service provider /infrastructure provider-I(IP-I) can surrender the permission by giving three months advance notice in writing along with payment of the Monthly Rental Charges/Monthly Fee for the notice period. On expiry of

the said notice period, the permission shall stand terminated/revoked and security deposit will be refunded accordingly.

- 4) The maximum height of any structural element installed with COW/MBTS/GBM will be upto 30 mtr. above the ground level at any location.
- 5) The COW/MBTS/GBM shall be installed for the enhancement of mobile signal and the SDMC will reserve the right to ensure that there is no violation of the same.
- 6) The telecom company / service provider /infrastructure provider-I(IP-I) shall take the site on "As is where is basis".
- 7) All the sites will be tentative and are subject to change of site by SDMC for which the telecom company / service provider /infrastructure provider-I(IP-I) will not seek any adjustment in the monthly rental charges/monthly fee or any claim, compensation, damages or any other consideration whatsoever. It will be the absolute discretion of the SDMC to direct re-location of the already allotted site in case of any need as may be deemed appropriate by the SDMC.
- 8) The infrastructure facilities such as electric connection shall be arranged by the telecom company / service provider / infrastructure provider-I (IP-I) and the cost of electric connection including cabling, penal, electric meter, electric charges and other ancillary charges, shall be borne by telecom company / service provider /infrastructure provider-I(IP-I). The telecom company / service provider /infrastructure provider-I(IP-I) will ensure that all the electric wiring, gazettes are used and maintained properly and are in good conditions.
- 9) No excess space will be covered by the telecom company / service provider / infrastructure provider-I(IP-I) on any pretext. (It will be the absolute discretion of SDMC to determine and allow the space upto 50 sq.mtrs.).
- 10) The telecom company / service provider /infrastructure provider-I(IP-I) at its own cost shall take the necessary statutory permissions/certificates if required for the same from any other agency or deptt. as per law:-
  - a) The telecom company / service provider /infrastructure provider-I(IP-I) will indemnify the SDMC to keep harmless from all losses / damage/ fire.
  - b) As per guidelines of Department of Telecommunications (DoT), a copy of application for Standing Advisory Committee on frequency Allocation (SACFA) clearance acknowledged by WPC Wing of Department of Telecommunication, Govt. of India with registration number for the individual location will be submitted along with the application for new towers in the SDMC and the SACFA clearance, when obtained will be submitted within 6 months of granting permission. The self-declaration in this regard will be submitted by the applicant. In case of existing mobile towers the SACFA clearance, wherever available, will be submitted alongwith the application in the SDMC.
11. The telecom company / service provider /infrastructure provider-I(IP-I) shall install/operate the COW/MBTS within the designated site and shall maintain the same in neat and sanitary conditions and comply with all applicable laws of the country.
12. The telecom company / service provider /infrastructure provider-I(IP-I) shall ensure high standard of hygienic and cleanliness so as to create a clean and healthy environment to enhance the image of SDMC. In case the telecom company / service provider /infrastructure provider-I(IP-I) fails to maintain the same, the fine as per applicable laws will be imposed on it. In this regard, the directions/guidelines of the Hon'ble Court or the departments/agencies shall be followed.
13. Any physical (or otherwise) damage or injury to the commuters/passersby due to lapse on the part of the telecom company / service provider /infrastructure provider-I(IP-I) will be the sole responsibility of the telecom company / service provider /infrastructure provider-

I(IP-I) only and the SDMC will have no legal obligations or liabilities towards the injured. Telecom company / service provider /infrastructure provider-I(IP-I) will indemnify and can be indemnified by the SDMC for any losses on this account

14. The telecom company / service provider /infrastructure provider-I(IP-I) will ensure that fire detection, lightning and special measures are installed at the applicable site and are kept in good condition.
15. The telecom company / service provider /infrastructure provider-I(IP-I) agrees voluntarily and unequivocally to provide un-fettered access to the authorized representative of the SDMC for inspection at any time and agrees voluntarily and unequivocally to abide by and comply with all instructions as may be indicated by the SDMC. Non compliance will be treated as breach and permission, so granted, will be revoked.
16. **Encroachment:** The telecom company / service provider /infrastructure provider-I(IP-I) will strictly not encroach upon any area and shall restrict to allotted site only. In case, the telecom company / service provider /infrastructure provider-I(IP-I) encroaches upon the public land, the SDMC reserves the right to revoke the permission and forfeit the interest free performance security.
17. **Security arrangement:** The telecom company / service provider /infrastructure provider-I(IP-I) will ensure safety and security of the equipments installed at the allotted sites and will be responsible for safety and security of the sites. The SDMC in any case will not take any responsibility of theft/ loss.
18. **No Signage:** The telecom company / service provider /infrastructure provider-I(IP-I) can install mandatory non-commercial signage only, as per provisions of Department of Telecommunication notification dated 15.11.2016, which was published in Gazette of India on 16.11.2016, since this Policy is based on the said Notification. In case, the telecom company / service provider /infrastructure provider-I(IP-I) installs any type of signage(s) other than mandatory non-commercial, for any purpose inside/on outside the sites, a fine of Rs.10.000/- (Rupee Ten Thousand) per day per site will be imposed upon telecom company / service provider /infrastructure provider-I(IP-I) for a maximum period of seven days, after which SDMC reserves the right to revoke the permission w.r.t. such site(s) without any notice/communication.
19. **Compliance with the Law:** The sites and the fixtures and the appurtenances thereto conform to every applicable requirement of law or duly constituted authority or the requirements of the carriers of all insurance on or relating to the sites. The telecom company / service provider /infrastructure provider-I(IP-I) at its sole risk and expense, at all times, during the term thereof promptly comply with all such requirement. The telecom company / service provider /infrastructure provider-I(IP-I) shall comply with all applicable statutes, rules and regulations of central, state governments, municipal bodies, and all applicable rules and also regulations of the Delhi Fire Department. The telecom company/telecom service provider/infrastructure provider-I(IP-I) shall comply with and abide by the judgments passed from time to time by Hon'ble Supreme Court / High Court or any other judicial/quasi judicial body/authority. The same shall be the responsibility of telecom company / service provider /infrastructure provider-I(IP-I).
20. The installation of COW/MBTS/GBM and its operation shall be such that it should not disturb the free movements of the traffic/public and shall preferably be away from the school/hospital and places where heavy traffic and public movement is being done.

21. The COW/MBTS/GBM may include the base of the tower on Wheels subject to fulfilment of the safety measures and structural stability.
22. The telecom company / service provider /infrastructure provider-I(IP-I) shall ensure the safety guidelines issued by DoT in letter & spirit.
23. After expiry of the period of permission due to efflux of time or termination of the permission whichever is earlier, a 15 days period will be provided to the telecom company / service provider /infrastructure provider-I(IP-I) to remove its material from the sites and peacefully handover the vacant sites.  
  
The telecom company / service provider /infrastructure provider-I(IP-I) shall vacate the sites by taking away all its articles and hand over the vacant sites before such period otherwise the SDMC shall have the right to seize these material. Unauthorized occupancy charges (equivalent to twice the monthly rental charges/monthly fee) will be levied after expiry of such 15 days Grace Period.
24. Transfer: The telecom company / service provider /infrastructure provider-I(IP-I) during the tenure of permission shall not transfer, assign or part with the sites or any portion thereof permanently or temporarily to anybody else and shall not be allowed to take any person to share the towers, except in accordance with this permission, without the prior permission of the SDMC.
25. Assignment and Subletting: Any form of assigning the right to the permission or subletting the whole or part thereof of the sites, will strictly not be allowed at any point during the period of permission and violation of the same, will lead to the revocation of the permission, with the SDMC reserving the right to forfeit all interest free performance security and payments made.
26. Duration of permission period: - The permission would remain applicable subject to fulfilment of the terms and conditions, and such permission should expire with efflux of time. The monthly rental will be charged from the date of issue of permission letter.
27. Compliance with applicable Laws: The telecom company / service provider /infrastructure provider-I(IP-I) shall bear all salaries, wages, bonuses, payroll taxes or accruals including gratuity, superannuating, pension and provident fund contributions, contributions to worker's compensations funds and employees state insurance and other taxes and charges and all fringe and employee benefits including statutory contributions in respect of such personnel as per law and it is agreed they shall at no point of time be or construed to be employees of the SDMC and the telecom company / service provider /infrastructure provider-I(IP-I) shall be solely responsible for compliance with all labour laws which shall include all liabilities of the Provident Fund Act, ESI Act, Workmen's Compensation Act, Minimum Wages Act and other Labour Welfare Act in respect of its personnel.
28. Employees conduct: The telecom company / service provider /infrastructure provider-I(IP-I) shall ensure that all persons employed by it behave in an orderly and disciplined manner and that the said employees are prohibited from carrying on any unfair activities, demonstrations in the vicinity of the site.
29. For dispute of any kind, the jurisdiction of courts will be Delhi only.

30. **Incubation Period:-** 30 days incubation period, excluding the day of issuance of permission letter, is allowed to you for carrying out works relating to installation of COW/MBTS/GBM. However, the monthly rental/monthly fee will be charges from 31<sup>st</sup> day excluding the day of issuance of permission letter or from the date of actual installation/operation of COW/MBTS/GBM whichever is earlier. In the case of regularization of existing COW/MBTS/GBM no incubation period will be allowed.

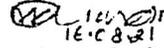
31. **Payment Terms:**

**FEE STRUCTURE:-**

The advance amount equivalent to three months rental charges/monthly fee paid by the telecom company / service provider /infrastructure provider-I(IP-I) shall be adjusted towards the monthly rental charges/monthly fee for first three months. Thereafter, the telecom company / service provider /infrastructure provider-I(IP-I) shall submit to the SDMC, the advance monthly rental charges/monthly fee per month for each site and other dues, if any, on or before 7<sup>th</sup> day of the month.

Non-payment of monthly rental charges/monthly fee and other dues within the prescribed date will constitute breach of the terms of permission and shall render the permission liable to be revoked. Besides, the telecom company / service provider /infrastructure provider-I(IP-I) shall pay an interest @ 15% per annum on the amounts of permission and other dues payable remaining outstanding after the due date and falling in arrears. Interest shall continue to accrue till the monthly rental charges/monthly fee and other dues are finally squared up. Such interest shall be charged for the full month if the payment of monthly rental charges/monthly fee and other dues are not made by the due date with arrears, if any. In case, payment remains outstanding for a maximum period of 45 days, the permission shall stand terminated.

This allotment will be governed by the policy of South Delhi Municipal Corporation on COW/GBM (Communication Cellular Mobile Towers on Wheels/Ground Base Monopole) and DOT (Department of Telecommunication) Notification dated 15<sup>th</sup> November, 2016, which was published in Gazette of India on 16<sup>th</sup> November, 2016.

  
16.08.21

Assistant Commissioner  
(R.P Cell)/SDMC

Handed Over

Taken Over

Name & Signature of authorized person



Amendment - C

37



\$~42 to 51

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 1087/2021 and CM APPL. Nos. 3029/2021, 8042/2023 and 8047/2023

A A2 BLOCK RESIDENTS WELFARE  
ASSOCIATION

.....Petitioner

Through: Mr. Anirudh Sharma and Ms. Vridhi  
Kashyap, Advocates.

versus

SDMC & ORS.

.....Respondents

Through: Mr. Rakesh Mittal, Standing Counsel  
with Ms. Yamini Mittal and Mr. Ajay Harshana,  
Advocates for MCD.

Mr. Sharique Hussain, Advocate for R2.

Mr. Rohit Jain and Mr. Gaurav Jain, Advocates for  
R3.

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+ W.P.(C) 6218/2021 and CM APPL. 19709/2021

SHIVA KUMAR & ORS.

.....Petitioners

Through: None.

versus

GOVERNMENT OF NCT OF DELHI  
& ORS.

.....Respondents

Through: Mr. Avishkar Singhvi, ASC for  
GNCTD.

Mr. Vikas Chopra, Standing Counsel with Mr.  
Neeraj Kumar and Mr. Dipesh Chopra, Advocates  
for R1.

Mr. Arnav Kumar, CGSC with Mr. Priyam  
Gandhi, Advocate for R3.

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+ W.P.(C) 10596/2021 and CM APPL. 32687/2021



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RESIDENT WELFARE ASSOCIATION  
POCKET- K AND

.....Petitioner

Through: None.

versus

SOUTH DELHI MUNICIPAL CORPORATION  
& ORS.

.....Respondents

Through: Mr. Rakesh Mittal, Standing Counsel  
with Ms. Yamini Mittal and Mr. Ajay Harshana,  
Advocates for MCD.

Mr. Sanjeev Kumar Sharma and Mr. Aditya,  
Advocates for R3.

Mr. Prashant Manchanda, ASC, GNCTD with Ms.  
Nancy Shah, Advocate.

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+

W.P.(C) 11372/2021 and CM APPL. 35024/2021

RESIDENT WELFARE ASSOCIATION C-II VASANTKUNJ NEW  
DELHI

.....Petitioner

Through: Mr. Avdhesh Kumar Singh, Mr.  
Chandan Kumar Jha and Ms. Nisha Singh,  
Advocates.

versus

GOVT OF NCT DELHI & ORS.

.....Respondents

Through: Mr. Udit Malik, ASC, Civil. GNCTD  
with Ms. Rima Rao and Mr. Palak Sharma,  
Advocates.

Mr. Prashant Manchanda, ASC, GNCTD with Ms.  
Nancy Shah, Advocate.

Mr. Tushar Sannu. Standing Counsel with Mr.  
Shivraj Singh Tomar, Advocate for MCD.

Mr. Sanjeev Kumar Sharma and Mr. Aditya,  
Advocates for R3.

Mr. Manjul Bajpai and Mr. Pradheep Shukla,  
Advocates for R4.

46



39



+ W.P.(C) 12079/2021 and CM APPLs. 37750/2021 and 51275/2023  
HARI KUNJ RWA .....Petitioner

Through: None.

versus

SOUTH DELHI MUNICIPAL CORPORATION  
& ORS.

.....Respondents

Through: Ms. Beenashaw M. Soni, Standing  
Counsel for MCD.

Mr. Gautam Mishra, Advocate for R3.

47

+ W.P.(C) 12547/2021 and CM APPL. 39510/2021

DB BLOCK RWA HARI NAGAR

.....Petitioner

Through: None.

versus

SDMC & ORS.

.....Respondents

Through: Mr. Gautam Mishra, Advocate for  
R3.

48

+ W.P.(C) 7515/2021 and CM APPL. 23597/2021

M BLOCK SAKET RESIDENTS WELFARE ASSOCIATION  
REGD.

.....Petitioner

Through: Ms. Nivedita Grover, Advocate.

versus

SOUTH DELHI MUNICIPAL CORPORATION  
& ORS.

.....Respondents

Through: Mr. Akhil Mittal, Standing Counsel  
for MCD.

Mr. Rohit Jain and Mr. Gaurav Jain, Advocates for  
R3.

49

+ W.P.(C) 9717/2021 and CM APPL. 29989/2021



40



RAHUL HITESHI

.....Petitioner

Through: None.

versus

COMMISSIONER SOUTH DELHI MUNICIPAL CORPORATION  
& ANR.

.....Respondents

Through: Ms. Arti Bansal, ASC WITH Ms.  
Shruti Goel, Advocate for MCD.

Mr. Bhagwan Swarup Shukla, CGSC with Mr.  
Sawan Kumar, Advocates for UOI.

Mr. Sanjeev Singh, Advocate for R3.

50

+ W.P.(C) 11242/2021 and CM APPLs. 34616/2021, 40593/2021 and  
48787/2023

1. NAVJIWAN COOPERATIVE HOUSING BUILDING SOCIETY  
& ORS.

.....Petitioners

Through: None.

versus

1. SOUTH DELHI MUNICIPAL CORPORATION  
& ORS.

.....Respondents

Through: Mr. Manu Chaturvedi, Standing  
Counsel with Mr. Khwaja Umair, Advocate for  
MCD.

Mr. Sanjeev Singh, Advocate for R3.

51

+ W.P.(C) 13425/2021 and CM APPL. 42330/2021

JAN KALYAN SAMITI POCKET A SARITA VIHAR

NEW DELHI

.....Petitioner

Through: Mr. Gaurav Bahl, Advocate.

versus

SOUTH DELHI MUNICIPAL CORPORATION



& ORS.

.....Respondents

Through: Mr. Tushar Sannu, Standing Counsel  
with Mr. Shivraj Singh Tomar, Advocate for  
MCD.

Mr. Raj Kumar Yadav, Senior Panel Counsel, Mr.  
Vaibhav Bhardwaj and Ms. Tripti Sinha,  
Advocates for R3.

Mr. Rohit Jain and Mr. Gaurav Jain, Advocates for  
R4.

**CORAM:**

**HON'BLE MS. JUSTICE JYOTI SINGH**

**ORDER**

**20.01.2025**

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1. List on 04.04.2025.
2. Interim order to continue, till the next date of hearing.

**JYOTI SINGH, J**

**JANUARY 20, 2025**

**YA**



\$-5, 21, 25, 28. & 30

\* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 12547/2021 & CM APPL. 39510/2021

DB BLOCK RWA HARI NAGAR

..... Petitioner

Through: Mr. Himanshu Kaushik, Advocate.

versus

SDMC & ORS.

..... Respondents

Through: Mr. Shreesh Chadha, Advocate for R-1.

Mr. Santosh Kumar Tripathi,  
Standing Counsel, Civil, GNCTD  
with Mr. Arun Panwar and Mr.  
Siddharth Krishna Dwivedi,  
Advocates for R-2.

Mr. Pratap Shankar and Mr. Swetank  
Shantanu, Advocates for R-3.

+ W.P.(C) 6218/2021 & CM APPL. 19709/2021

SHIVA KUMAR & ORS.

..... Petitioners

Through: Ms. Joicy and Ms. Anupradha Singh,  
Advocates.

versus

GOVERNMENT OF NCT OF DELHI & ORS. .... Respondents

Through: Ms. Hafsa Khan and Ms. Tanvi  
Tuhina, Advocates for R-1.

Mr. Arnav Kumar and Mr. Harsh  
Bhatia, Advocates for R-3.

+ W.P.(C) 10596/2021 & CM APPL. 32687/2021

RESIDENT WELFARE ASSOCIATION POCKET- K AND

..... Petitioner

Through: Mr. Abhishek Bhardwaj, Advocate.

W.P(C) 12547/2021 & connected matters

1

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*The Order is downloaded from the DHC Server on 03/07/2025 at 13:45:34*



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versus

SOUTH DELHI MUNICIPAL CORPORATION & ORS.

..... Respondents

Through: Mr. Rakesh Mittal, Standing Counsel,  
SDMC/R-1.  
Mr. Sanjeev Sabharwal, Senior Panel  
Counsel for R-2.  
Mr. Sanjeev Kumar and Mr. Rajiv  
Dalal, Advocates for R-3.

+ W.P.(C) 11372/2021 & CM APPL. 35024/2021

RESIDENT WELFARE ASSOCIATION C-II VASANTKUNJ NEW  
DELHI

..... Petitioner

Through: Mr. Avdhesh Kumar Singh,  
Advocate.

versus

GOVT OF NCT DELHI & ORS.

..... Respondents

Through: Mr. Tushar Sannu, Standing Counsel,  
SDMC with Mr. Shubham Gupta,  
Advocate for R-2.  
Mr. Sanjeev Kumar and Mr. Rajiv  
Dalal, Advocates for R-3.

+ W.P.(C) 12079/2021 & CM APPL. 37750/2021

HARI KUNJ RWA

..... Petitioner

Through: Mr. Himanshu Kaushik, Advocate.

versus

SOUTH DELHI MUNICIPAL CORPORATION & ORS.

..... Respondents

Through: Mr. Naushad Ahmed Khan, ASC  
(Civil), GNCTD with Mr. Zahid and  
Ms. Manisha Chauhan, Advocates for  
R-2.

W.P(C) 12547/2021 & connected matters

2

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Mr. Pratap Shankar and Mr. Swetank  
Shantanu, Advocates for R-3.

**CORAM:**  
**HON'BLE MR. JUSTICE SANJEEV SACHDEVA**

**ORDER**  
**10.11.2021**

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1. The hearing was conducted through video conferencing.
2. Learned counsel for the respondent Corporation prays for some more time to place on record the affidavit as well as the policy.
3. In view of the above, let the same be filed, if not already filed within one week.
4. List on 03.12.2021.
5. Learned counsel appearing for respondent No.3/M/s.Indus Towers Ltd submits that even though there is no stay on setting up of the tower and the direction is that any construction of the mobile tower shall be subject to further orders of the Court, the officers of respondent No.3 are being prevented from raising or constructing the mobile tower.
6. Order dated 28.09.2021 is clear to the effect that no construction has been stayed, however, the construction if any raised has been made subject to further orders of the Court. No further clarification is required of the said order.

W.P(C) 12547/2021 & connected matters

3

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7. In W.P(C) 11372/2021 notice could not be issued to respondent Nos.1 & 4 as process fee was not filed. On petitioner filing process fee, fresh notice be issued to respondent Nos.1 & 4 for the said date.

8. Copy of the order be uploaded on the High Court website and be also forwarded to learned counsels through email by the Court Master.

**SANJEEV SACHDEVA, J**

**NOVEMBER 10, 2021**

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W.P(C) 12547/2021 & connected matters

4

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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 12547/2021 & CM APPL. 39510/2021

DB BLOCK RWA HARI NAGAR ..... Petitioner

Through: Mr. Mohit, Advocate (through VC)

versus

SDMC & ORS.

..... Respondents

Through: Mr. Shreesh Chadha, Advocate for  
SDMC/R-1 (through VC).

**CORAM:**

**HON'BLE MR. JUSTICE SANJEEV SACHDEVA**

**ORDER**

**09.11.2021**

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1. Issue notice. Notice is accepted by learned counsel appearing for respondent No.1.
2. Since the other connected matters are listed on 10.11.2021, renotify on 10.11.2021.

**SANJEEV SACHDEVA, J**

**NOVEMBER 9, 2021**

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